

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR KDJ HOLIDAYSCAPES AND RESORTS LIMITED OPERATING IN HOTELS & LEISURE AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| SL. | RELEVANT PARTICULARS  |   |
|-----|---|---|
| 1.  | Name of the corporate debtor along with PAN & CIN/ LLP No.  | KDJ HOLIDAYSCAPES AND RESORTS LIMITED<br>CIN:L74900MH1993PLC071710  |
| 2.  | Address of the registered office  | 228/5-B, AKSHAY<br>MITTAL, MITTAL<br>INDUSTRIAL ESTATE<br>ANDHERI KURLA ROAD,<br>MAROL, ANDHERI (EAST),<br>Mumbai City, MUMBAI,<br>Maharashtra, India, 400059                   |
| 3.  | URL of website  | Not Applicable  |
| 4.  | Details of place where majority of fixed assets are located   | Not Applicable  |
| 5.  | Installed capacity of main products/ services   | Not Applicable  |
| 6.  | Quantity and value of main products/ services sold in last financial year   | Not Applicable  |
| 7.  | Number of employees/ workmen  | No employees  |
| 8.  | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | for details email us at<br><a href="mailto:cirp.kdjholidays@gmail.com">cirp.kdjholidays@gmail.com</a>   |
| 9.  | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:   | Page 18 of<br><a href="https://www.mca.gov.in/Ministry/pdf/TheInsolvencyandBankruptcyofIndia.pdf">https://www.mca.gov.in/Ministry/pdf/TheInsolvencyandBankruptcyofIndia.pdf</a> |
| 10. | Last date for receipt of expression of interest   | 04/04/24  |
| 11. | Date of issue of provisional list of prospective resolution applicants  | 14/04/24  |
| 12. | Last date for submission of objections to provisional list  | 19/04/24  |
| 13. | Date of issue of final list of prospective resolution applicants  | 29/04/24  |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 04/05/24  |
| 15. | Last date for submission of resolution plans  | 03/06/24  |
| 16. | Process email id to submit Expression of Interest   | <a href="mailto:cirp.kdjholidays@gmail.com">cirp.kdjholidays@gmail.com</a>  |

Sd/-

Snehal Arvind Kamdar  
For KDJ Holidayscapes & Resorts Ltd  
IBBI/IPA-001/IP-P00415/2017-18/10738  
AA1/10738/02/300625/106856

19/03/2024  
MUMBAI

301-302, Poonam Pearls, Opposite to New India Colony,  
Next to Himachal Society, Andheri West. Mumbai – 400 058.

**यूनियन बैंक Union Bank of India**

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Datal Street, Fort, Mumbai - 400 001 Tel: 0646674894

Web address: www.unionbankofindia.co.in, E-mail: ubn0553532@unionbankofindia.bank Ref. No.: -AOKKC; DN: 06-2023-24 Date: - 04.03.2024

**DEMAND NOTICE**

To, 1. M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm), Regd. Office: Office No. 401 & 402, Block III, Lyods Chamber, 409, Mangalwar Peth, Pune, Maharashtra, Pin - 411011.

2. M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm), Branch Office: E-207, Eastern Business District, LBS Marg, Bhandup (West), Mumbai, Maharashtra, Pin 400078

3. Mr. Sanjay Sheshrao Gaikwad, (Directors, Guarantors & Mortgagor), A-2/25, Solace Park CHSL, B. T. Kawade Road, Near Over Bridge, Ghorpadi, Pune City, Pune, Maharashtra, Pin - 411001.

4. Mrs. Sujata Sanjay Gaikwad, (Directors, Guarantors & Mortgagor), A-2/25, Solace Park CHSL, B. T. Kawade Road, Near Over Bridge, Ghorpadi, Pune City, Pune, Maharashtra, Pin - 411001.

5. M/s. Sigma Technifra Solutions (India) Private Limited. (Borrower & Mortgagor Firm A. K. A.), Office No. 411, 4th Floor, The Landmark Building, 26/A, Sector 7, Kharghar, Navi Mumbai, Maharashtra, Pin - 410210.

6. Mr. Sanjay Sheshrao Gaikwad, (Director/ Guarantor & Mortgagor A. K. A.) Office No. 509, 5th Floor, The Landmark Building, 26/A, Sector 7, Kharghar, Navi Mumbai, Maharashtra, Pin - 410210.

Sir/Madam, Notice under Sec 13(2) read with Sec 13(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. You the Borrower/Mortgagors M/s. Sigma Technifra Solutions (India) Private Limited, Mr. Sanjay Sheshrao Gaikwad & Mrs. Sujata Sanjay Gaikwad have availed the following credit facilities from our Union Bank of India, A R Street Branch (at present transferred to ARM Branch, Fort Mumbai) and failed to pay the dues/installment/interest/operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/are been classified as Non-Performing Asset as on 03.04.2023. As on 23.02.2024 a sum of Rs. 12,73,14,027.30 (Rupees Twelve Crore, Seventy Three Lakhs Fourteen Thousands Twenty Seven & Paise Thirty Only) is outstanding in your account. The particulars of amount due to the Bank from you in respect of the aforesaid account are as under:

| Type of Facility            | Outstanding R/L as on 04.03.2024 | Unrecouped Interest as on NPA date 03.04.2023 | Dummy Interest from 01.04.2023 to 29.02.2024 | Cost/Charges incurred by Bank. | Total dues as on 29.02.2024 |
|-----------------------------|----------------------------------|---|--|--------------------------------|-----------------------------|
| Cash Credit Limit           | Rs. 11,16,12,347.30              | Rs. 1,88,920.00                               | Rs. 1,53,23,840.00                           | Rs. 1,88,920.00                | Rs. 12,73,14,027.30         |
| Total dues as on 29.02.2024 |                                  |   |  |                                | Rs. 12,73,14,027.30         |

To secure the repayment of the monies due or the monies that may become due to the bank, you M/s. Sigma Technifra Solutions (India) Private Limited, Mr. Sanjay Sheshrao Gaikwad & Mrs. Sujata Sanjay Gaikwad had executed documents equitable mortgage on 14.01.2020 and created security interest by way of Mortgage of immovable property described herein below:

| Sr. No. | Description of Secured Asset  |
|---------|---|
| 1.      | Unit No. E-207, 2nd Floor, Eastern Business District, Block No. Neptune Living Point, LBS Marg, Bhandup (West), Mumbai, Maharashtra Pin 400078 in the name of M/s. Sigma Technifra Solutions (India) Private Limited.   |
| 2.      | Flat No. 25, 7th Floor, Building No. A-2, Solace Park, Near Anand Talkies, Village Ghorpadi, Taluka Haveli, District Pune Maharashtra in the name of Mr. Sanjay Sheshrao Gaikwad & Mrs. Sujata Sanjay Gaikwad.  |
| 3.      | Flat No. 102, 1st Floor, Spiro Elegance Apartment, Baner Road, Opp. Amar Business Zone, Pune, Maharashtra Pin - 411045 situated at Survey No. 113, Hissa No. 4 of Village Baner in the name Mr. Sanjay Sheshrao Gaikwad.  |
| 4.      | Flat No. 402, 4th Floor, Spiro Elegance Apartment, Baner Road, Opp. Amar Business Zone, Pune, Maharashtra Pin 411045 situated at Survey No. 113, Hissa No. 4 of Village Baner in the name of M/s. Sigma Technifra Solutions (India) Private Limited.  |
| 5.      | Amalgamated Office No. 401 & 402, 4th Floor, Block III, Lyods Chamber, 409, Mangalwar Peth, Pune, Maharashtra Pin 411011, situated at Survey No. 299, CTS No. 408 & 409 of Mangalwar Peth Taluka Haveli, District Pune in the name of M/s. Sigma Technifra Solutions (India) Private Limited. |
| 6.      | Flat No. 1004, 10th Floor Building No A/9, Kumar kruti, Adarsh Nagar, Village Vadgaon, Kumar Kruti CHSL, Tal. Maval, District Pune, Maharashtra Pin 411014. In the name of Mr. Sanjay Sheshrao Gaikwad  |

Therefore you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of Rs. 12,73,14,027.30 (Rupees Twelve Crore, Seventy Three Lakhs Fourteen Thousands Twenty Seven & Paise Thirty Only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act. As per section 13(13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Place: Mumbai Yours faithfully  
Date: 04.03.2024 Sd/-  
Kishor Chandra Kumar  
Authorized Officer, Union Bank of India

Note: All Previous Sarfaesi action including demand notice 13(2) dated 05.04.2023 & Possession Notice 13(4) dated 25.08.2023 & 28.08.2023 stands withdrawn.

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF THREENOTIVE VENTURES PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | THREENOTIVE VENTURES PRIVATE LIMITED  |
|---------|--|---|
| 1.      | Date of incorporation of Corporate Person  | 20/01/2023  |
| 2.      | Name of the registered office of Corporate Person  | Registrar of Companies, Pune  |
| 3.      | Corporate Identity Number of Corporate Person  | U72900PN2023PTC218169   |
| 4.      | Address of the Registered Office of Corporate Person   | T2, 2301, Blue Ridge Hinjawadi, Pune, Maharashtra - 411057  |
| 5.      | Liquidation Commencement Date of Corporate Person  | 18/03/2024  |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Decode Resolvency International Private Limited Address: 1101, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai - 400021 Email: liquidation.tvl@decoderesolvency.com Telephone: +91 22 43456200 Registration No.: IBB/IFE-0091/PPA-3/2022-23/50006 |
| 7.      | Last date for submission of claims   | Wednesday, 17 April 2024  |

Notice is hereby given that Threenotive Ventures Private Limited has commenced Voluntary Liquidation on Monday, March 18, 2024. The stakeholders of Threenotive Ventures Private Limited are hereby called upon to submit a proof of their claims, on or before Wednesday, 17 April 2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Decode Resolvency International Private Limited Voluntary Liquidator in the matter of Threenotive Ventures Private Limited**  
Registered Office: 1101, Dalamal Towers, Nariman Point, Mumbai - 400021  
IBBI/IFE-0091/PPA-3/2022-23/50006  
AFA Validity: November 28, 2024 Sd/-  
Satish Arora  
Authorized Signatory  
IBBI Registration No. IBB/IFA-001/PP-01567/2018-2019/12436  
AFA Validity: October 22, 2024  
Date: March 19, 2024  
Place: Mumbai  
Wholtime Director, Decode Resolvency International Private Limited

**NOTICE (TATA MOTORS LTD)**  
Registered Office - Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400011  
NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities applicant has/have applied to the Company to issue duplicate certificate.

| Name of Holder                     | Kind of Securities and face value | No. of Securities | Distinctive Number |
|------------------------------------|-----------------------------------|-------------------|--------------------|
| JATAN BHANDARI<br>SIDHRAJ BHANDARI | EQUITY & FACE VALUE 2/-           | 2110              | 10179216-10181325  |

Place: JAIPUR  
Date: 19-03-2024  
JATAN BHANDARI  
(Name of holder / Applicant)

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | Macquarie Finance (India) Private Limited  |
|---------|--|--|
| 1.      | Date of incorporation of Corporate Person  | March 12, 2009   |
| 2.      | Authority under which Corporate Person is incorporated/registered                            | Registrar of Companies, Mumbai under Companies Act, 1956   |
| 3.      | Corporate identity number / limited liability identity number of Corporate Person            | U65999MH2009PTC190863  |
| 4.      | Address of the registered office and Principal office (if any) of Corporate Person           | Regd. Office: Level 9, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (East), Mumbai-400051, Maharashtra   |
| 5.      | Liquidation commencement date of Corporate Person  | March 18, 2024   |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai-400 080 Email: kumudini@paranjape.com Telephone No: +91 9819087717 Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025 |
| 7.      | Last date for submission of claims   | April 17, 2024   |

Notice is hereby given that Macquarie Finance (India) Private Limited has commenced voluntary liquidation on March 18, 2024. The stakeholders of Macquarie Finance (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Kumudini Bhalerao Liquidator for MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**  
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400080  
Email Id: kumudini@paranjape.com  
Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 | AFA Valid up to: 29/01/2025  
Date: 20.03.2024  
Place: Mumbai

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR KDJ HOLIDAYSAPES AND RESORTS LIMITED OPERATING IN HOTELS & LEISURE AT MUMBAI**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sl. No. | RELEVANT PARTICULARS   |
|---------|--|
| 1.      | Name of the corporate debtor along with PAN & CIN/ LLP No.   |
| 2.      | Address of the registered office   |
| 3.      | URL of website   |
| 4.      | Details of place where majority of fixed assets are located  |
| 5.      | Installed capacity of main products/services   |
| 6.      | Quantity and value of main products/ services sold in last financial year  |
| 7.      | Number of employees/workmen  |
| 8.      | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL |
| 9.      | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL   |
| 10.     | Last date for receipt of expression of interest  |
| 11.     | Date of issue of provisional list of prospective resolution applicants   |
| 12.     | Last date for submission of objections to provisional list   |
| 13.     | Date of issue of final list of prospective resolution applicants   |
| 14.     | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants     |
| 15.     | Last date for submission of resolution plans   |
| 16.     | Process email id to submit Expression of Interest  |

Place: Mumbai Sd/-  
Snehal Arvind Kamdar  
For KDJ Holidaysapescs & Resorts Ltd  
IBBI/IFA-001/PP-P00415/2017-18/10738  
AA1/10738/02/300625/106856  
19/03/2024 301-302, Poonam Pearls, Opposite to New India Colony, MUMBAI Next to Himachal Society, Andheri West, Mumbai - 400 058.

**FORM NO. URC-2**  
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that Gulabdas & Co., a Partnership Firm a business entity may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Private Company Limited by Shares.

2. The Principal object(s) of the proposed Private Limited Company are as follows:-  
Exporters, Importers and Dealers of textile piece Goods and/or Commission agents.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 3-C, Benefice Business House, Mathurdas Mill Compound, N.M. Joshi Marg, Lower Parel (W), Mumbai - 400013.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode-122050, within twenty one days from the date of publication of this notice, with a copy to the Partnership Firm at its Registered Office.

Dated this 20<sup>th</sup> March, 2024.

Name(s) of Applicant  
1. Sanjay Vinodchandra Bhagat  
2. Prithvi Sanjay Bhagat  
3. Shruti Sanjay Bhagat  
4. Mr. Pankaj Mansukhlal Shah-Trustee of Sanjay Bhagat Family Trust  
5. Mrs. Sanchi P. Bhagat-Trustee of Prithvi Bhagat Family Trust

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MQG COMMODITIES (INDIA) PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | MQG Commodities (India) Private Limited   |
|---------|--|---|
| 1.      | Date of incorporation of Corporate Person  | January 31, 2012  |
| 2.      | Authority under which Corporate Person is incorporated/registered                            | Registrar of Companies, Mumbai under Companies Act, 1956  |
| 3.      | Corporate identity number / limited liability identity number of Corporate Person            | U51909MH2012FTC226545   |
| 4.      | Address of the registered office and Principal office (if any) of Corporate Person           | Regd. Office: 92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (East), Mumbai-400051, Maharashtra  |
| 5.      | Liquidation commencement date of Corporate Person  | March 18, 2024  |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape.com Telephone No: +91 9819087717 Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025 |
| 7.      | Last date for submission of claims   | April 17, 2024  |

Notice is hereby given that MQG Commodities (India) Private Limited has commenced voluntary liquidation on March 18, 2024. The stakeholders of MQG Commodities (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Kumudini Bhalerao Liquidator for MQG COMMODITIES (INDIA) PRIVATE LIMITED**  
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400080  
Email Id: kumudini@paranjape.com  
Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 | AFA Valid up to: 29/01/2025  
Date: 20.03.2024  
Place: Mumbai

**केनरा बैंक Canara Bank**

Stressed Asset Management Branch, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai - 400 051.  
Tele: -022-26728798/17718744/8482/8789/8793; Email: -cb15550@canarabank.com

**SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given in the public general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold under the "As is where is" basis on 05.04.2024 for recovery of Rs. 1,15,84,77,148.77 (Rupees One Hundred Fifteen Crore Eighty Four Lakh Seventy Seven Thousand One Hundred Forty Eight and Paise Seventy Seven Only as on 12.02.2024 plus interest and charges from 13.02.2024 till the date of realization) due to Consortium (Canara Bank, Bank of Maharashtra and South Indian Bank) led by Stressed Asset Management Branch Mumbai of Canara Bank from M/s. Elegant Forge & Equipment Pvt. Ltd. situated at Flat No. 701, 7th Floor, A Wing, Meenaxi Apartment, Gundlupudi Krishna Vatika Marg, Opp. Gen. A K Vaidya Marg, House No. 2, 1(P), Vill. Dindoshi, Taluka Borivali Goregaon East, Mumbai - 400063.

| Sr. No. | Description of the Property   | Reserve Price         | Earnest Money Deposit |
|---------|---|-----------------------|-----------------------|
| 1.      | Flat No. 804, 8th Floor, B Wing, Zeerawali Residency, CTS No. 5229 A, Survey No. 256-B, Vill. Deerasar Lane, Opp. Jain Derasar, Partt. Nagar, Ghatkopar East, Mumbai-400077, measuring 1372 sq. ft. in the Name of Jayshree M. Limbani and Manilal H. Limbani. And  | Rs. 9,82,00,000.00    | Rs. 98,20,000.00      |
| 2.      | House No. 2.1(P), Vill. Dindoshi, Taluka Borivali Goregaon East, Mumbai-400063, measuring 778 sq. ft. in the Name of M/s. Meena R. Mongra and Mr. Ravindra K. Mongra. (Symbolic Possession)   | Rs. 1,84,00,000.00    | Rs. 18,40,000.00      |
| 3.      | Industrial Land & Factory Building situated at Gat No. 124, Vill. Kalamkhand, Tal-Wada, Near RMD Kwickform Co. Kinipada Wadamanor Road Dist. Palghar - 421303, measuring 17880 sq. mt. in the Name of M/s. Elegant Creations Pvt. Ltd. (Symbolic Possession)  | Rs. 6,18,00,000.00    | Rs. 61,80,000.00      |
| 4.      | Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchad, Tal -Wada Near Bil Energy Systems Ltd. Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar - 421303, measuring 10190 sq. mt. in the Name of M/s. Elegant Creations Pvt. Ltd. and Plant & Machineries thereon. (Physical Possession)   | Rs. 15,05,00,000.00   | Rs. 1,50,50,000.00    |
| 5.      | Industrial Land & Factory Building situated at Gat No. 474/1, 474/2, 474/3, 475/1 & 474/4/5/2/1, Vill. Biloshi, Tal. Wada - Manor Blue Star Ltd. Kudus Ltd. Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar - 421303, measuring 45660 sq. mt. in the Name of M/s. Elegant Forge and Equipment Pvt. Ltd. And Plant & Machineries thereon. (Symbolic Possession) | Rs. 1,41,51,00,000.00 | Rs. 14,15,10,000.00   |

The Earnest Money Deposit shall be deposited on or before 04.04.2024 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 04.04.2024 upto 5.00 pm. Date up to which documents can be deposited with Bank is 04.04.2024 upto 5.00 pm. Date of inspection of properties is 02.04.2024 with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Manoj Kumar Gupta, Authorized Officer/ Chief Manager, Canara Bank, Stressed Asset Management Branch, Mumbai (Ph. No. 02226728711 Mob. No. 9828234344) or Mr. Smit Jaiswal, Manager, (Mob No.: 7223002272) E-mail id: cb15550@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udoyar Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015, Mr. Bhavik Pandya Mob. No. 8866682937 (Contact No. +91 1244302020 / 21 / 22 / 23 / 24), support@bankeauctions.com; maharashtra@t1india.com.

Date: 19.03.2024  
Place: Mumbai  
Sd/-  
Authorized Officer  
Canara Bank, SAM Branch

**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED**  
(Formerly Hindustan Lever Limited)  
Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai-400099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

| Name of the holder           | Folio No.  | No. of shares (Rs. 1/- f.v) | Certificate No.(s) | Distinctive No.(s)     |
|------------------------------|------------|-----------------------------|--------------------|------------------------|
| TAPAN KUMAR SARKAR (Demised) | HLL2743033 | 2000                        | 5159760            | 883332961 TO 883334960 |

Place: Mumbai  
Date: 19.03.2024

**EXPANSION OF INTEREST (EOI)**  
Expression of Interest (EOI) for exploring possibility of setting up/operation of State-of-the-Art Warehouses at various CONCOR terminals.

Expression of Interest (EOI) No. PCCORP--DL-MIS(MISC)/5/2024-CO  
Date of Publishing 20-03-2024, 15:00 Hrs  
Last Date & Time of Submission Up to 10-04-2024 through Mail

For eligibility criteria and other details please log on to www.concorindia.co.in or eprocure.gov.in. Bidders are requested to visit the websites regularly. For complete details log on to www.concorindia.co.in.

Executive Director (SP, DL & Customs)

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | Macquarie Finance (India) Private Limited  |
|---------|--|--|
| 1.      | Date of incorporation of Corporate Person  | March 12, 2009   |
| 2.      | Authority under which Corporate Person is incorporated/registered                            | Registrar of Companies, Mumbai under Companies Act, 1956   |
| 3.      | Corporate identity number / limited liability identity number of Corporate Person            | U65999MH2009PTC190863  |
| 4.      | Address of the registered office and Principal office (if any) of Corporate Person           | Regd. Office: Level 9, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (East), Mumbai-400051, Maharashtra   |
| 5.      | Liquidation commencement date of Corporate Person  | March 18, 2024   |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai-400 080 Email: kumudini@paranjape.com Telephone No: +91 9819087717 Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025 |
| 7.      | Last date for submission of claims   | April 17, 2024   |

Notice is hereby given that Macquarie Finance (India) Private Limited has commenced voluntary liquidation on March 18, 2024. The stakeholders of Macquarie Finance (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Kumudini Bhalerao Liquidator for MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**  
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400080  
Email Id: kumudini@paranjape.com  
Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 | AFA Valid up to: 29/01/2025  
Date: 20.03.2024  
Place: Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | Macquarie Finance (India) Private Limited  |
|---------|--|--|
| 1.      | Date of incorporation of Corporate Person  | March 12, 2009   |
| 2.      | Authority under which Corporate Person is incorporated/registered                            | Registrar of Companies, Mumbai under Companies Act, 1956   |
| 3.      | Corporate identity number / limited liability identity number of Corporate Person            | U65999MH2009PTC190863  |
| 4.      | Address of the registered office and Principal office (if any) of Corporate Person           | Regd. Office: Level 9, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (East), Mumbai-400051, Maharashtra   |
| 5.      | Liquidation commencement date of Corporate Person  | March 18, 2024   |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai-400 080 Email: kumudini@paranjape.com Telephone No: +91 9819087717 Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025 |
| 7.      | Last date for submission of claims   | April 17, 2024   |

Notice is hereby given that Macquarie Finance (India) Private Limited has commenced voluntary liquidation on March 18, 2024. The stakeholders of Macquarie Finance (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For and on behalf of, **Kumudini Bhalerao Liquidator for MACQUARIE FINANCE (INDIA) PRIVATE LIMITED**  
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400080  
Email Id: kumudini@paranjape.com  
Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 | AFA Valid up to: 29/01/2025  
Date: 20.03.2024  
Place: Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MQG COMMODITIES (INDIA) PRIVATE LIMITED**

| Sl. No. | Name of Corporate Person   | MQG Commodities (India) Private Limited   |
|---------|--|---|
| 1.      | Date of incorporation of Corporate Person  | January 31, 2012  |
| 2.      | Authority under which Corporate Person is incorporated/registered                            | Registrar of Companies, Mumbai under Companies Act, 1956  |
| 3.      | Corporate identity number / limited liability identity number of Corporate Person            | U51909MH2012FTC226545   |
| 4.      | Address of the registered office and Principal office (if any) of Corporate Person           | Regd. Office: 92, Level 9, 2 North Avenue, Maker Maxity, Bandra Kuria Complex, Bandra (East), Mumbai-400051, Maharashtra  |
| 5.      | Liquidation commencement date of Corporate Person  | March 18, 2024  |
| 6.      | Name, address, email address, telephone number and the registration number of the liquidator | Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai- 400 080 Email: kumudini@paranjape.com Telephone No: +91 9819087717 Regn. No: IBB/IFA-002/PP-N00099/2017-18/10242 AFA Valid up to: January 29, 2025 |
| 7.      | Last date for submission of claims   | April 17, 2024  |

Notice is hereby given that MQG Commodities (India) Private Limited has commenced voluntary liquidation on March 18, 2024. The stakeholders of MQG Commodities (India) Private Limited are hereby called upon to submit a proof of their claims, on or before April 17, 2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or

## दत्तक मुली आणि अनाथांचे प्रमाण

सशक्त किंवा सुरक्षित समाजव्यवस्थेची जी काही अनेक लक्षणे असतात त्यामध्ये कुटुंब व्यवस्थेला सर्वाधिक महत्त्व दिले जाते. त्याशिवाय सामाजिक स्तरावर आर्थिक समानता, सामाजिक सद्भाव, साक्षरता, सामाजिक स्वास्थ्य किंवा आरोग्य हे मुद्देदेखील तितकेच महत्त्वाचे असतात. परंतु कौटुंबिक स्तरावर जर स्वास्थ्य नीट टिकवले गेले तर त्याचा सामाजिक स्वास्थ्यवरही सकारात्मक परिणाम होतो. आज जेव्हा आपण समाजात समानतेचा आग्रह धरतो त्यावेळेला त्याची सुरुवात कुटुंबापासूनच करावी लागते. मग अगदी घरातील मुली किंवा महिलांना तितकीच समान आणि आदरार्थी वागणूक दिली जाणे आवश्यक असते. इतिहासकाळापासून भारताची समाजव्यवस्था पुरुषसत्ताक आहे असे मानले गेले. मात्र जसजसा काळ बदलला तसतशी परिस्थिती बदलली. साक्षरतेचे प्रमाण वाढले. विज्ञान, तंत्रज्ञानाचा वेगाने प्रचार, प्रसार झाला आणि स्त्री-पुरुष समानतेचे एक नवे युगही सुरू झाले. एकेकाळी वंशासाठी दिवा हवा म्हणून प्राधान्य दिले जात होते आणि मुलींकडे पाहण्याचा दृष्टीकोन नकारात्मक राहिला. परंतु आज ही परिस्थिती बदलली. भारताच्या लोकसंख्येमध्ये दोन वर्षांपूर्वी प्रथमच मोठा बदल घडून आला आणि आता भारताची लोकसंख्या स्त्री-पुरुषांमध्ये समसमान झालेली आहे. घरामध्ये मुलीचा जन्म झाला तरी तितकाच आनंद व्यक्त होतो आणि ज्यांना मुलबाळ होत नाही अशी दाम्पत्येमुद्धा ज्यावेळेला एखादे मूल दत्तक घेऊ लागले आहेत. गेल्या वर्षीच्या ताज्या आकडेवारीत हे पुन्हा एकदा मुलींना दत्तक घेण्याचे प्रमाण सर्वाधिक असल्याचे सिद्ध झाले आहे. मुलगी नको मुलगा हवा. ही असलेली सामाजिक मानसिकता आता पुष्कळ प्रमाणात बदलत असल्याचेही चित्र म्हटले पाहिजे. सशक्त समाजव्यवस्थेत अशा सकारात्मक मानसिकतेचाही समावेश होतो. यामागची कारणे तितकीच महत्त्वाची ठरतात. परंतु जिथे गर्भलिंग निदान करून मुलींना नाकारण्याचे प्रयत्न होत होते किंवा कुटुंबामध्ये मुलगा मुलांच्या प्रमाणात मुलींना डावलण्याचे प्रकार व्हायचे तिथे आज हा बदल घडून येणे विशेषत्वाने महत्त्वाचे ठरते.

### मुलीच का ?

ज्यावेळेला अधिकृतपणे ही आकडेवारी सरकारतर्फे सांगितली जाते त्यावेळेला लोकांचाही विश्वास बसतो. केंद्रीय महिला वा बालविकास विभागातर्फे केंद्रीय दत्तकविधान प्राधिकरण अशा प्रकारची यंत्रणा कार्यरत आहे. या यंत्रणेने देशातील जवळपास अकरा राज्यांची माहिती घेऊन सर्वोच्च न्यायालयाला एका प्रकरणांमध्ये दत्तक मुलींच्या संख्येबाबत माहिती दिली आणि कदाचित न्यायालयालाही त्याचा धक्का बसला असावा. हा अहवाल २०२१ ते २३ या दोन वर्षांतला आहे. संपूर्ण देशात या काळात १५ हजार ४८६ दत्तक घेण्याच्या प्रक्रिया पार पडल्या. त्या पंधरा हजारांपैकी इच्छुक पालकांनी ९ हजार ४७४ मुलींना दत्तक घेतले आणि त्यात मुलांचे प्रमाण केवळ सहा हजार बारा होते. या अकरा राज्यांमध्ये महाराष्ट्राचा जरी प्रत्यक्ष उल्लेख आलेला नसला तरी गेल्या पाच वर्षांत महाराष्ट्रातसुद्धा

मुली दत्तक घेण्याचे प्रमाण वाढले आहे. एवढेच नव्हे तर संपूर्ण देशात दत्तक घेणाऱ्यांच्या संख्येत महाराष्ट्र पहिल्या क्रमांकावर असल्याचेही समोर येते. आणि याच काळात महाराष्ट्रातील ही संख्या निश्चितच दहा हजारांच्यावर असू शकेल. आजच्या या अहवालाप्रमाणे चंदीगढ आणि पंजाबमध्ये दत्तक मुलींचे वाढलेले प्रमाण विशेषत्वाने लक्षात घ्यावे लागते. कारण याच ठिकाणी वीस-पंचवीस वर्षांपूर्वी मुलींच्याबाबतीत सापलपणाची वागणूक दिली जात होती. आज या दोन्ही राज्यांमध्ये अनुक्रमे ४ हजार ९९६ तर चंदीगढमध्ये ११४ मुलींचा समावेश आहे. उत्तराखंड, हिमाचल प्रदेश, पश्चिम बंगाल, ओरिसा या ठिकाणी सरासरी हे प्रमाण सत्तर टक्क्यांपर्यंत जाते. ही निश्चितच समाधानाची बाब म्हटली पाहिजे. परंतु याचा दुसरा तितकाच गंभीर अर्थ दुर्लक्षित करता येणार नाही. आज अनाथ होणाऱ्या मुलांची संख्या वाढते आहे. आणि त्यात मुलींचे प्रमाण जास्त असल्याचे स्पष्ट होते. म्हणजे कुठेही मुलगी झाल्यापासून ती टाकून देऊन ते मुलींना अनाथ करण्यापर्यंतची प्रवृत्ती वाढीला लागल्याचे नाकारता येणार नाही. समाजस्वास्थ्यचा विचार करताना अनाथ मुलांचे प्रमाण कमी होणे अधिक महत्त्वाचे ठरते.

### वाढणाऱ्या वंध्यत्वाचे प्रमाण

समाजात मुलींना दत्तक घेण्याची प्रवृत्ती वाढणे ही जशी सकारात्मक बाब आहे तितकीच अनाथ मुलांच्या संख्येतील वाढ हादेखील नकारात्मक भाग दुर्लक्षित करता येत नाही. सरकारने दत्तक विधानाबाबत खूप सावधानता बाळगली आहे. काही वर्षांपूर्वी धर्मतरणासाठी आणि शोषणासाठीसुद्धा मुलांना दत्तक घेण्याचे प्रमाण वाढले होते. आतासुद्धा मुलींना दत्तक घेणाऱ्या पालकांची कसून चौकशी होत असते. आणि त्यांच्याकडून या मुलींचे नीट संगोपन होईल याचा पाठपुरावा केला जात असतो. या सगळ्या दत्तक प्रक्रियेसंबंधी एक सामाजिक दृष्टीकोन विस्तारतो आहे. त्याचवेळेला एकूणच देशातील दाम्पत्य जीवन हा मुद्दादेखील ऐरणीवर आलेला आहे. ज्याविषयी खूप चर्चा होत नाही. परंतु समस्या म्हणून त्याचा विचार सुरू झालेला आहे. या दोन वर्षांत एकूण एकवीस हजारापेक्षा जास्त मुलांमुली उपलब्ध होतील. परंतु दत्तक घेणाऱ्या पालकांची संख्या ही तीस हजारांच्यावर होती. म्हणजे वंध्यत्व किंवा अपत्यहीन दाम्पत्यांची संख्या वाढल्याचे हे लक्षण ठरते. यातले चार पाच टक्के दाम्पत्य हे संपत्तीला वारस किंवा घरातल्या काही दुर्मिळ घटनांमुळे अपत्यहीन झाले असावे. त्यांनी दत्तक घेण्याचा प्रकार केलेला असू शकतो. परंतु एकूणच आजच्या बदलत्या जीवनशैलीमध्ये वंध्यत्व हा प्रकार वेगाने वाढत असल्याचे सिद्ध होते. ज्यामध्ये सातत्याने संगणकावर केली जाणारी कामे, दिवसाचे चौदा चौदा तासांचा असणारा कामाचा ताण, आर्थिक विवंचना याबरोबरच काही दाम्पत्य मूल नको या मानसिकतेतून अपत्यहीन ठरतात, पण त्यांना कालांतराने दत्तक घेण्याची इच्छा होते. या सगळ्या परिस्थितीचा विचार केला तर देशाची एक समाजव्यवस्था म्हणून कुटुंबस्तरावर होत असलेला वेगवेगळ्या स्वरूपाचा परिणाम हादेखील अभ्यास आणि संशोधनाचाच विषय ठरतो.

## महिलांवर अत्याचार करणाऱ्या तालिबानच्या निषेधार्थ ऑस्ट्रेलिया-अफगाणिस्तान टी-२० मालिका स्थगित



■ मेलबर्न

ऑस्ट्रेलिया विरुद्ध अफगाणिस्तान यांच्यात येत्या ऑगस्टमध्ये ३ टी-२० सामन्यांची मालिका खेळवली जाणार होती. मात्र ऑस्ट्रेलियन क्रिकेट बोर्डाने आता ही मालिका स्थगित केली आहे. अफगाणिस्तान

अफगाणिस्तानमधील तालिबानी सरकारकडून महिलांवर होत असलेल्या अन्याय - अत्याचाराच्या निषेधार्थ ऑस्ट्रेलियाने अफगाणिस्तान विरुद्धची आगामी टी-२० मालिका स्थगित केली आहे. यापूर्वी २०२३ मध्ये याच मुद्यावर ऑस्ट्रेलियाने अफगाणिस्तान विरुद्धची एकदिवशीय क्रिकेट मालिका रद्द केली होती. ऑस्ट्रेलियाच्या या निर्णयामुळे अफगाणिस्तानच्या क्रिकेट खेळाडूंनी तसेच क्रिकेटप्रेमींनी संताप व्यक्त केला आहे.



बरोबर कोणतीही द्विपक्षीय मालिका न खेळण्याचा निर्णय घेतला आहे, असे ऑस्ट्रेलियन क्रिकेट बोर्डाने सांगितले. ऑस्ट्रेलिया विरुद्ध अफगाणिस्तान यांच्यात २०२३ साली एकदिवशीय वर्ल्डकप मधील सामना झाला होता. आणि तो ऑस्ट्रेलियाने जिंकला होता.

## सातात्यावर लातूरचा निसर्गात विजय

के. एम. पी. युवा कबड्डी सीरिज २०२४ मध्ये आज 'ब' गटातील शेवटचा सामना लातूर विरुद्ध सातारा यांच्यात झाला. दोन्ही संघ प्रमोशन फेरीतून बाहेर पडल्याने त्यांना रेलिगेशन फेरीत खेळावा लागणार आहे. लातूरच्या प्रदिप आकांगिरेने चतुरस्र चढाया करत आघाडी मिळवून दिली. त्यानंतर साताऱ्याच्या प्रथमेश माने व यश निकम यांनी गुण मिळवत सामन्यात चुरस आणली.

मध्ये तालिबानांच्या सरकार सत्तेवर आल्यापासून तिथे मानव अधिकारांचे सातत्याने हनन होत आहे. तालिबानी सरकारने महिलांच्या शिक्षण आणि रोजगारावर अनेक प्रतिबंध लावले आहेत. शिवाय क्रिडा क्षेत्रातसुद्धा महिलांना विरोध केला जात आहे.

तालिबानी सरकारच्या शासन काळात अफगाणिस्तान मधील महिलांची स्थिती दिवसेंदिवस खराब होत चालली आहे. महिलांच्या सुरक्षेबाबत तिथे कोणतेही ठोस कायदे नाहीत. महिलांना अक्षरशः पशुसारखी वागणूक दिली जात आहे, असा आरोप करून आम्ही अफगाणिस्तान

## जगप्रसिध्द बॉक्सर मेवेदार सिद्धिविनायकाच्या चरणी

जग जिंकणाऱ्या बॉक्सरपैकी एक फ्लॉइड मेवेदार ज्युनियर सध्या भारताच्या दौऱ्यावर आहे. यादरम्यान तो मंगळवारी मुंबईतील प्रसिद्ध सिद्धिविनायक मंदिरात जाऊन गणपती बाप्पासमोर नतमस्तक झाला. एवढेच नाही तर त्याने तेथे बाप्पाला फळे आणि शालही अर्पण केली. यानंतर



पंडितांनी त्याला प्रसादाची टोपली दिली आणि गळ्यात शालही गुंडाळली. मेवेदारने गणपती बाप्पाच्या दरबारात डोके टेकवून दर्शन घेतले. मेवेदार जगातील सर्वात श्रीमंत बॉक्सरपैकी एक आहे. त्याने १५ पेक्षा जास्त मोठ्या जागतिक स्पर्धा जिंकल्या आहेत. यावेळी सिद्धिविनायक मंदिरातील त्याचा हा व्हिडिओ सोशल मीडियावर व्हायरल होत आहे.

## नवज्योत सिद्ध पुन्हा क्रिकेटविश्वात

गौतम गंभीर पाठोपाठ आता माजी क्रिकेटपटू आणि काँग्रेसचे ज्येष्ठ नेते नवज्योतसिंह सिद्ध पुन्हा एकदा चर्चेत आले आहेत. नवज्योतसिंह सिद्ध पुन्हा एकदा क्रिकेटच्या मैदानावर परतणार आहे. आगामी आयपीएल २०२४ स्पर्धेत नवज्योतसिंह सिद्ध समालोचकाची भूमिका निभावणार आहे. स्टार स्पोर्ट्सने फेसबुकवर पोस्ट करत याबाबत माहिती दिली आहे.

नवज्योतसिंह सिद्ध यांनी आगामी लोकसभा निवडणूक लढवण्यास नकार दिला आहे. नुकतेच त्यांनी लोकसभा निवडणूक लढवणार नसल्याचे सांगितले होते. निवडणूक लढवण्यास नकार दिल्यानंतर आता नवज्योतसिंह सिद्ध क्रिकेटच्या मैदानात परतणार आहेत. नवज्योतसिंह सिद्ध यांच्या या निर्णयामुळे आगामी काळात ते राजकारणात सक्रिय राहणार की नाही, हे पाहणे महत्त्वाचे ठरणार आहे.

## मुंबई इंडियन्समध्ये बेहेरेनडॉर्फच्या जागी ल्यूक वेड

आयपीएल स्पर्धेचे १७ वे पर्व २२ मार्चपासून सुरू होणार आहे. पण स्पर्धे पूर्वी काही खेळाडूंना दुखापतीचे ग्रहण लागले आहे. मुंबई इंडियन्स संघालाही दुखापतीचा फटका बसला आहे. त्यामुळे स्पर्धेपूर्वी संघात बदल करण्याची वेळ मुंबई इंडियन्स संघावर आली आहे. मुंबई इंडियन्स स्टार खेळाडू या स्पर्धेला मुकणार आहे. मागच्या पर्वत जेसन बेहेरेनडॉर्फ मुंबई इंडियन्सचा कर्ण होता. यंदाच्या

पर्वात वेगवान गोलंदाजांना चांगला भाव मिळाला असताना त्याच्या जाण्याने मुंबईला फटका बसला आहे. दरम्यान, मुंबई इंडियन्सने जेसन बेहेरेनडॉर्फच्या रिप्लेसमेंटची घोषणा केली आहे. मुंबई इंडियन्सने जेसन बेहेरेनडॉर्फच्या बदल्यात इंग्लंडच्या ल्यूक वेडला संघात सहभागी केले आहे. ल्यूक वेडचा हा पहिला आयपीएल सिझन असणार आहे. त्याच्यासाठी मुंबई इंडियन्सने ५० लाख रुपये मोजले आहेत. ल्यूक वेडने इंग्लंडसाठी २ वनडे आणि ५ टी-२०

सामने खेळला आहे. वनडे त त्याच्या नावावर एकही विकेट नाही. दुसरीकडे टी-२० मध्ये ९.६६ च्या इकोनोमीने ८ गडी बाद केले आहेत.

## प्रमोशन फेरीत कोल्हापूरचा रत्नागिरीवर सनसनाटी विजय

केएमपी युवा कबड्डी सीरिजमध्ये प्रमोशन फेरीतील दुसरा सामना रत्नागिरी विरुद्ध कोल्हापूर यांच्यात झाला. रत्नागिरी संघ 'अ' गटात

तिसऱ्या स्थानावर राहिला होता तर कोल्हापूर संघ 'ब' गटात पहिल्या क्रमांकावर राहिला होता. सामन्याच्या सुरुवातीला दोन्ही संघांनी सावध खेळ केला. मात्र अभिषेक शिंदेने चढाईत गुण मिळवत रत्नागिरी

संघाला आघाडी मिळवून दिली. रत्नागिरीच्या निलेश शिंदे व श्रीपाद कुंभारच्या भक्कम बचावने कोल्हापूर संघाला ऑल आऊट करत मध्यंतपर्यंत १७-

११ अशी आघाडी मिळवली. मध्यंतरा नंतर सौरभ फारगे व बचावपटूंनी जोरदार खेळ करत रत्नागिरी संघाला ऑल करत १८-२० असा स्कोर केला.

## सुविचार

विलास कोळेकर  
खंडाळा, रत्नागिरी. मो.वा. ९४२२४२०६११

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मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पंडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, दीदीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई - ४००७०८ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई - ४००००४ येथे प्रसिद्ध केले.  
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Editor - **Rohit Ramakant Pande**

## कविता...

### हे कसलं द्योतक ?

प्रचंड प्रमाणात वाढत जाणारी अनियंत्रित लोकसंख्या निसर्गाचा न्हास, पर्यावरणाची हानी नद्या, नाले आणि समुद्रावर केलेलं उन्मत्त अतिक्रमण महा प्रलयकारी वादळ, भूकंपाचे संकेत हवामान बदलामुळे ऋतूतील अनियमितता कोरडा दुष्काळ, अवकाळी पाऊस, गारपिटींचा मार सुपीक जमिनीवर अत्याचार करून, नापिकीचा मारलेला शिक्षा पाण्यासाठीची वणवण, दोन वेळच्या अन्नासाठी केविलवाणी धडपड कुपोषणाविषयीची असवेदनशिलता जल, वायू, ध्वनी प्रदूषणांचे आक्रमण, घाणींचे वाढते साम्राज्य संसर्ग रोगांच्या साथी, शरीराला जायबंदी करणारे आजार रोजगाराचे तीनतेरा, शिक्षणाचा बोजवारा, आरोग्य वेशीवर धर्म आणि धार्मिक वादाचे तांडव जातीचा धुमाकूळ, माणुसकी व्याकुळ स्वार्थाचा स्वैराचार, महागाईची लूटमार सत्तापिपासू राजकारण, विस्कळीत जीवनशैली मागास मानसिकता, असहाय्य जगणं हे कसलं द्योतक ?

परमेश शिवाजी  
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| फॉर्म जी   |  |
|--|--|
| मुंबई येथे हॉल्टिन्स आणि विश्रांती मध्ये कार्यरत केलीजे हॉल्टिन्सकेस ग्रॅण्ड रिवायर्स लिमिटेडकरिता स्वारस्य अग्रित्यक्तचे आमरण   |  |
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| क्र.   | संश्लिष्ट तपशील  |
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| ६.   | गत त्रिमासिक वर्तमानचे विक्री झालेल्या सुख्य उत्पादने/सेवांचे परिणाम आणि कूच लॉज्युअरी   |
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| ८.   | गत उत्पादने वन कर्जांची त्रिमासिक तपशील (केसप्रकाशक), दिवाळखोरी यादी, समाविष्ट असलेले पुढील तपशील उपलब्ध असणारे यूझरएअल: तपशिलकारिता carp.kdjholidays@gmail.com वेब अडव्हान्स ईमेल पाठवावा.  |
| ९.   | संकेताव्या कलम २५(२)(ए) अन्वये ठराव अर्जावरील फारता उपलब्ध असलेले यूझरएअल: https://www.mca.gov.in/ministry/pdf/TheInsolvencyandBankruptcyofIndia.pdf चे पान १८   |
| १०.  | स्वारस्य अभियंत्याची स्वीकारण्याकरिता अंतिम दिनांक: ०४.०४.२४   |
| ११.  | संभाव्य ठराव अर्जावरील तापुसरी यादी पारित करण्याचा दिनांक: १४.०४.२४  |
| १२.  | तापुसरीचा यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक: १९.०४.२४   |
| १३.  | संभाव्य ठराव अर्जावरील अंतिम यादी पारित करण्याचा दिनांक: २९.०४.२४  |
| १४.  | संभाव्य ठराव अर्जावरील माहिती निवेदनपत्रिका, सुचव्यांक नमुना, ठराव जोड्याकरिता कितीही पारित करण्याचा दिनांक: ०४.०५.२४  |
| १५.  | ठराव जोड्या सादर करण्याचा अंतिम दिनांक: ०३.०६.२४   |
| १६.  | ईजोआकडेवारी सादर करण्यासाठी प्रक्रिया अंतिम दिनांक: carp.kdjholidays@gmail.com   |